

(2024) 07 CAT CK 0037

Central Administrative Tribunal - Allahabad Bench, Allahabad

Case No: Miscellaneous Application No. 2546 Of 2024 In Diary No. 3246 Of 2024

Rekha

APPELLANT

Vs

Union Of India & Ors.

RESPONDENT

Date of Decision: July 29, 2024

Acts Referred:

- Central Administrative Tribunal (Procedure) Rules, 1987 - Rule 15(1)

Hon'ble Judges: Rajiv Joshi, Member (J)

Bench: Single Bench

Advocate: Sanjay Pathak, Rajni Kant Rai

Final Decision: Dismissed

Judgement

Rajiv Joshi, Member (J)

1. List has been revised, but nobody appears on behalf of the applicants to place the matter. However, Mr. Rajni Kant Rai, learned counsel for the respondents is present.
2. Under the circumstances, the Court has no option, but to dismiss instant Misc. Application No.2546/2024, filed for condonation of delay for want of prosecution as per Rule 15 (1) of Central Administrative Tribunal (Procedure) Rules, 1987. Accordingly, instant Misc. Application stands dismissed for want of prosecution.
3. Consequently, Original Application registered as Diary No.3246/2024 is also dismissed as time barred.
4. Pending M.A., if any, will be treated as disposed of.